NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

CP (IB) No 421/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30th November 2017, 10.30 A.M

Name	of the Company	Punjab National Bank-vs	s-Mintri Tea Company Pvt Ltd	
Ur	nder Section	7 IBC	wasy beginden ziele ein	
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
	RAMADIT (ADVOCATE	CHOMOPHORX,	CORPORATE CREDITOR	Remoder ?
	KAMALESH SINGHAMIA		187	3011/2017
	PRANAY A ADVOCAT	IGARWAL E	IRP/RP	190mag (2011)

ORDER

Ld. RP. Is present. No one is present from the financial creditor's side. Ld. Counsel for the corporate debtor is present.

Ld. RP has filed the progress report which may be taken on record. It appears that in our earlier order dated 13/11/2017 there was a typographical error. Instead of RP it was mentioned as IRP. Order is being corrected and it should be read **as RP**.

CA (IB) No. 518/KB/2017 has been moved by the RP for issuing directions against the promoter-director of the corporate debtor for being cooperative. RP has submitted that corporate debtor is not cooperating and for which he has sought Police help in this regard.

It appears that we have passed order on 19/10/2017 whereby directions were issued to the corporate debtor for cooperating with the RP. But RP has informed that despite the directions, corporate debtor is not cooperating and has sought police help. Let show cause notice be issued against the promoter-director and Chief Financial Officer of the corporate debtor calling for explanation as to why penal actions cannot be invoked against them and for their appearance and explanation on 14/12/2017 in this regard.

Copy of the order may be served on the promoter director of the corporate debtor through e-mail and personal service.

List on 14/12/2017.

(Jinan K.R.) Member (J)

(V.P.Singh) Member (J)